**BEFORE THE ADJUDICATING AUTHORITY**
**NATIONAL COMPANY LAW TRIBUNAL**
**AHMEDABAD BENCH**
**AHMEDABAD**
**Court 2**

**C.P.(I.B) No. 666/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL**
**HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.01.2021**

Name of the Company: Aum Construction
V/s
Sintex Industries Ltd

Section 9 of the Insolvency and Bankruptcy Code, 2016

| S.NO. | NAME (CAPITAL LETTERS) | DESIGNATION | REPRESENTATION | SIGNATURE |
|---|---|---|---|---|
| 1. | | | | |
| 2. | | | | |

**ORDER**
**(through video conferencing)**

No one shown appearance on behalf of the parties.

On perusal of the record, it is found that the advocate for the Petitioner was last appeared on 27.01.2020, thereafter, the matter was fixed on 28.02.2020, 03.06.2020, 26.06.2020, 10.08.2020, 11.09.2020 and 02.11.2020, but the advocate for the Petitioner was found absent on each and every dates. Even today, none present for the Petitioner.

Accordingly, the matter is dismissed for non-prosecution.

**CHOCKALINGAM THIRUNAVUKKARASU**
**MEMBER TECHNICAL**

**MANORAMA KUMARI**
**MEMBER JUDICIAL**

Dated this the 5th day of January, 2021